

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 131

IA(I.B.C)/1480(CH)2022

IA(I.B.C)/2626(CH)2023

IA(I.B.C)/29(CH)2024

In

CP (IB) No. 522/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:

**Sentinel Consultants Pvt.
Ltd.**

...Petitioner-Financial Creditor

Versus

**Hyper HR Nucleus Solutions
Pvt. Ltd.**

...Respondent-Corporate Debtor

Under Section: 7, 33 (2) & 54(1) IBC 2016

Rule: 11 of NCLT Rules, 2016

Order delivered on 10.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 22.08.2024.

Sd/-

Court Officer